

[Shri Jagannath Rao]
penalty, but even in such cases power is given to the court to award a sentence of imprisonment of less than six months. I cannot understand this. I have been in the profession for more than 25 years.

15.00 hrs.

SHRI YESHWANTRAO CHAVAN:
He is out of touch with the profession.

SHRI JAGANNATH RAO: I am in touch with it. Please point out to me any Act where such a provision is there. Even for second offence, discretion is given to the court by the statute to award a lesser sentence. I have not come across such a thing; I shall be happy if you could advocate me.

MR. DEPUTY-SPEAKER: Would you like to continue on Monday?

SHRI JAGANNATH RAO: Yes, Sir.

MR. DEPUTY-SPEAKER: All right then; we take up Private Members' business now.

15.01 hrs.

ERADICATION OF POVERTY SCHEME BILL*

श्री यमुना प्रसाद मंडल (समस्तीपूर) :
मैं प्रस्ताव करता हूँ

“कि देश से गरीबी का उन्मूलन करने की योजना का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।”

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for a scheme for eradication of poverty from the country.”

The motion was adopted.

श्री यमुना प्रसाद मंडल : मैं विधेयक को पुरःस्थापित करता हूँ :

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 125A and 221A)

श्री मधु लिमये (वांका) : मैं प्रस्तावित करता हूँ “कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।”

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the constitution of India.”

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पुरःस्थापित करता हूँ।

UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL*

Insertation of new section 12B and amendment of section 14)

श्री मधु लिमये (वांका) : मैं प्रस्ताव करता हूँ “कि विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।”

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the University Grants Commission Act, 1956.”

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पुरःस्थापित करता हूँ।